

Regarding guidelines for disbursal of educational loans ? laid

ADV. DEAN KURIAKOSE (IDUKKI): I wish to invite attention on an urgent matter regarding the troubles faced by students availing educational loans. The national policy regarding disbursing of educational loans is to help struggling students and make equality in opportunities. The social upliftment of the backwards cannot be completed without such an assistance from the state. However, in the last few years, the hurdles to get an educational loan has increased manifold. The students are being harassed by asking for collaterals, even when it is not necessary. In many instances, the CIBIL scores of the parents are checked before disbursing loans. This is a flagrant violation of the spirit of a liberal educational assistance regime. This has led to many students dropping their dreams. The issue is more relevant for students who are seeking to study abroad. Sometimes, the sanctioning of loans are delayed and students have to wait for months and in the meantime, their opportunity would have slipped. Considering this, I urge upon the Government to immediately instruct banks to stop pursuing activities like that and immediately release loans in favour of students seeking to complete their higher education.